

V
ITEM NO.49

REGISTRAR COURT.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Cr1) No(s).223/2012

STATE OF U.P.

Petitioner(s)

VERSUS

RAIS @ BEHRA & ANR
(With appln(s) for c/delay in filing SLP)

Respondent(s)

Date: 31/01/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Rajeev K. Dubey, Adv.
Mr. Kamalendra Mishra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

As last chance, spare copies are to be filed on or
before 4.2.2012.

If spare copies are not supplied within time, list
before the Hon'ble Judge in Chambers for non-prosecution.

If filed within time, issue notice with additional
dasti service which is permitted to be served through nearest
civil court or trial court.

List again on 30.3.2012.

(S.G. SHAH)
REGISTRAR

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